

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**No. No.-L-1/(3)/2009-CERC**

**Dated, 15th, May 2010**

**NOTIFICATION (DRAFT)**

In exercise of powers conferred under section 178 of the Electricity Act, 2003 and all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations, to amend Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 (hereinafter referred to as “the principal regulations”, namely:

**1. Short title and commencement:** (1) These regulations may be called the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) (Amendment) Regulations, 2010.

(2) These regulations shall come into force with effect from the date of their publication in the Official Gazette.

**2. Amendment of Regulations 2:-** Sub-sub clause (i) of sub-clause (b) of clause (1) of Regulation 2 of the principal regulations shall be substituted as under, namely:

“(i) A thermal generating station with installed capacity of 250 MW and above and a hydro generating station with installed capacity of 50 MW and above, including captive generating plant of exportable capacity of 250 MW and above , or a bulk consumer in respect of grant of connectivity and;”

**(Alok Kumar)  
Secretary**

Note: The principal regulations were published on 7<sup>th</sup> July, 2009 Part III Section 4 of the Government of India Extraordinary No.140.